

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No. 41246 of 2019

(Arising out of Order-in-Appeal No. 011/19 SLM-CEX dated 24.01.2019 passed by the Commissioner of GST And Central Excise(Appeal),Coimbatore – 636 001.

M/s. Dove Luminaries Pvt Ltd, Hosur,
No. 52 A, Main Road,
New Timberyard Layout,
Mysore Road Gross,
Bangalore – 560 026.

Appellant

Vs.

**The Commissioner of GST
& Central Excise ,**
No. 1, Foulke's Compound, Anai Road,
Salem – 636 001.

Respondent

APPEARANCE:

Ms. G. Pallavi Ganesh, Advocate for the Appellant

Shri. L. Nanda Kumar, Assistant Commissioner (AR) for the Respondent

CORAM

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

Final Order No. 40569 / 2020

Date of Hearing: 25.02.2020
Date of Decision: 25.02.2020

Per Bench

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the

Tribunal to restore the appeals in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

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